

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 208  
IB-462/ND/2020

IN THE MATTER OF:

M/s. Sherwin Williams Coating Pvt. Ltd.

...PETITIONER

Vs.

M/s. Harsh Speciality Coating Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 13.03.2020

Coram:

SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C. :Mr. Mayank Kshirsagar,  
Advocate

For the Respondent/ Corporate-debtor :

ORDER

Learned counsel for the petitioner is present and submitted that on 24<sup>th</sup> February, 2020 has filed the compilation of the invoices but the same is not on record. Registry is directed to trace out the same and place is on record. Post the matter to 15<sup>th</sup> April, 2020.

-sd-

(V.K. Subburaj)  
Member (T)

-sd-

(Abni Ranjan Kumar Sinha)  
Member (J)